

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**EXECUTION PETITION NO. 01 OF 2017 IN  
APPEAL NO. 228 OF 2012 & IA No. 126 of 2018**  
**&**  
**APPEAL NO. 387 OF 2017 &  
IA NO. 1102 OF 2017 & IA NO. 1081 OF 2018**

**Dated : 5<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**EXECUTION PETITION NO. 01 OF 2017 IN  
APPEAL NO. 228 OF 2012 & IA No. 126 of 2018**

**.... Petitioner (s) /**

**M/s SNJ Sugars & Products Ltd.**

**Versus**

**Transmission Corporation of Andhra Pradesh Ltd. & Ors. .... Respondent(s)**

**Counsel for the Petitioner(s) : Mr. Raju Ramachandran, Sr. Adv.  
Mr. A. Sashidharan  
Mr. A. Venayagam Balan**

**Counsel for the Respondent(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Ms. Perna Singh for R-3**

**Mr. K. V. Mohan  
Mr. K. V. Balakrishnan for R-4**

**APPEAL NO. 387 OF 2017 &  
IA NO. 1102 OF 2017 & IA NO. 1081 OF 2018**

**Southern Power Distribution Company of  
Andhra Pradesh Ltd.**

**...Appellant(s)**

**Versus.**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Prerna Singh

Counsel for the Respondent(s) : Mr. K. V. Mohan  
Mr. K. V. Balakrishnan for R-1

Mr. Raju Ramachandran, Sr. Adv.  
Mr. A. Sashidharan  
Mr. A. Venayagam Balan  
Ms. V. S. Lakshmi

**ORDER**

**EXECUTION PETITION NO. 01 OF 2017 IN  
APPEAL NO. 228 OF 2012 & IA No. 126 of 2018**

The amount claimed in this Execution Petition is about Rs.7,37,05,256/-. An amount of Rs.3,44,17,694/- has already been paid to the Petitioner. We are informed that an amount of Rs. 12,40,23,076/- is lying deposited by the Respondent with Andhra Pradesh Electricity Regulatory Commission (**State Commission**). Therefore, we direct the State Commission to release an amount of Rs.4,00,00,000/- (Rupees four crores only) from the above deposit of Rs.12,40,23,076/- to the Appellant within a period of one week from today. Needless to say that if the appeal filed by the Respondent is allowed, the amount now paid to the Appellant shall be adjusted towards future payments.

List these matters for hearing on **17.12.2018.**

**(S.D. Dubey)**  
**Technical Member**

ts/js

**(Justice Manjula Chellur )**  
**Chairperson**